



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 20th December, 2017

SRO-531 Whereas, the applicant Ms. Deepika Rajput filed an application on 09.05.2017 before the Conciliation Officer (Assistant Labour Commissioner, Jammu) stating therein that she had been working with Presentation Convent School, Gandhi Nagar, Jammu since 01.07.2014 and had, all along performed her duties honestly; and

Whereas, on 31.03.2017, the applicant approached the Principal to get a short leave sanctioned, the Principal instead of sanctioning leave handed over a termination letter to her without any prior intimation; and

Whereas, Ms. Deepika Rajput raised a dispute before the Conciliation Officer (Assistant Labour Commissioner), Jammu against M/S Presentation Convent Sr. Sec. School, Gandhi Nagar, Jammu through its Principal under Industrial Dispute Act, 1947 on 09.05.2017 with a prayer that direction be issued to the Principal of the said school to take her back on duties with dignity; and

Whereas, efforts were made by the Conciliation Officer, (Assistant Labour Commissioner), Jammu to settle the dispute between parties but in view of their contrasting and conflicting stances, the same could not be settled; and

Whereas, the Conciliation Officer (Assistant Labour Commissioner), Jammu has submitted his report regarding failure of proceeding with the request that the case be referred to the Industrial Tribunal/Labour Court for adjudication; and

Whereas, the Government is of the opinion that an Industrial dispute exists between Ms. Deepika Rajput and the M/s Presentation

ep 29/12 R.S. 2.

